

[Shri Vishwanath Pratap Singh]
Board, subject to the other provisions of the said Act."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of sub-section (3)(c) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve members of the Rubber Board, subject to the other provisions of the said Act."

The motion was adopted.

15.25 hrs

BANKING SERVICE COMMISSION BILL*

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a Commission for the selection of personnel for appointment to services and posts in certain banking institutions and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: Shri Madhu Limaye.

श्री मधु लिमये (बाका) उपाध्यक्ष महोदय, मुझे निरुद्ध दो तीन बातें कहनी हैं। यह विधेयक इस लिए लाया गया है कि आब-जेक्टिव, राशनल और इमार्शल मिलेक्शन हो। इस सिद्धान्त में तो मैं सहमत हूँ, लेकिन जब बैंकों के चेयरमैन ही नेपाटिज्म वाला काम करेंगे, तो उन के बारे में क्या किया जायेगा। बैंक आफ बड़ीदा के लोगों ने मेरे पास यह लिख कर भेजा है।

SHRI C. SUBRAMANIAM: Will this arise at the stage of introduction? He can raise it later.

श्री मधु लिमये : मैं संक्षेप में कहूँगा। जब मंत्री महोदय आबजेक्टिव, राशनल और इमार्शल मिलेक्शन चाहते हैं, तो वह भी मानेंगे कि चेयरमैन का मिलेक्शन भी ठीक ढंग से हो, नहीं तो वह बिल अधूरा रहेगा। बैंक आफ बड़ीदा से मुझे यह प्राप्त हुआ है। मैं इस को पुरा नहीं पढ़ूँगा। मैं केवल चार पाच लाइनें पढ़ूँगा।

"Chairman and Managing Director, Shri V. D. Thakkar, should be removed from the Bank of Baroda for breach of rules of business and breach of propriety and for corrupt practice involved in the sanctioning of the advances/limits to the companies in the statement and also for concealing the facilities granted to the companies from the Board of Directors until a reference to the Board was forced upon him."

यह बहुत मीरियस चर्चा है। लिमिट्स और एडवार्सज की जानकारी वॉर्ड आफ डायरेक्टर्स से छिपाई गई और जब उन्हें सजबूर किया गया, तब उन्होंने वह जानकारी दी। इस तरह के नेपाटिज्म के और भी चांजिज है। मैं उन की तकसीस में नहीं जाऊँगा। लेकिन मैं चाहता हूँ कि मंत्री महोदय अपने जबाब में यह जरूर बतायें कि जेनेरल मैनेजर मैनेजिंग डायरेक्टर या चेयरमैन बगैरह टाय पोस्ट्स के बारे में भी कोई क्राइटेरिया है, या वे मनमाने ढंग से भर्ती किये जायेंगे।

इस बिल के द्वारा सरकार यह तय करने जा रही है कि सीधा रेक्यूमेंट 25 परसेंट या अधिक हो। कई बैंकों में यूनियनों और बैंक मैनेजमेंट्स के बीच में हम बारे में एग्जीमिट्स है। बैंक आफ इंडिया में 20 परसेंट का एग्जीमिट है। इसी तरह बैंक आफ बड़ौदा में एग्जीमिट हो चुका है। इस बीच में यह विधेयक आ रहा है। इस स्थिति में इन सारे एग्जीमिट्स का क्या होगा।

मैं मंत्री मंडादय से प्रार्थना करूंगा कि वह बैंकों की गतिविधियों के बारे में भी सोचे। दो हजार रुपये का इन्स्ट मिम-प्लेम हुआ, इस लिए अगली हजार रुपये की मिन्सुगिटीज मापी गई। यह इस में रेविलेंट नहीं है, लेकिन चूंकि यह मवाल आया है, इस लिए मैं इस को उन के पाम भेज रहा हूँ।

SHRI C. SUBRAMANIAM: As far as selection of Chairmen for the various Banks is concerned, the appointment is made by the Government on the recommendation of the Reserve Bank. The Reserve Bank takes into consideration the various qualifications required to man this post and on that basis they make their recommendations and the Government makes the appointments. Therefore, there is no necessity for having a Service Commission for that purpose. This is a special post and, therefore, a special procedure will apply to that.

As far as the Bank of Broda is concerned, I have also received many representations. I am looking into them. Immediately I may not be able to give the answers. But I have received those representations and I am looking into them.

श्री नयू सिन्धवे : सीधे रेक्यूमेंट के बारे में एग्जीमिट्स का क्या होगा ?

SHRI C. SUBRAMANIAM: All that I shall look into.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Commission for the selection of personnel for appointment to services and posts in certain banking institutions and for matters connected there with or incidental thereto."

The motion was adopted

*SHRI C. SUBRAMANIAM: I introduce the Bill.

15 32 hrs.

CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES BILL

MR. DEPUTY-SPEAKER: The next item is Item 12A, which promises to be a hot potato. But before I call the Minister to beg for leave to introduce the Bill I would like to mention that Shri Madhu Limaye has given notice that he would oppose this Bill and Mr. Janeshwar Mishra also. But Mr. Madhu Limaye has done something which to me appears to be, not out of order, but rather not so appropriate at this stage because he has given certain names and he wants to make certain allegations against them which is under the rules but not at the stage of introduction.

SHRI JYOTIRMOY BASU : (Demand Harbur) He may do on any occasion ...

MR. DEPUTY-SPEAKER: This is introduction stage. However, he has sent notices of this to the Minister for Parliamentary Affairs and I am told, copy of his letter is sent also to the Minister concerned. Perhaps it is difficult to be too strict with Membe.s, you know, that is the best way how to ask for trouble ! Well, you can ask for leave now.